

NOTIFICATION

In exercise of the powers vested in him under Article 229 of the Constitution of India and all other enabling powers in this behalf, Hon'ble the Chief Justice is pleased to order, change in the nomenclature of the following posts on the establishment of this High Court Registry with immediate effect:-

Sl. No.	Present nomenclature	Changed nomenclature
1.	Registrar (Inspection)	Registrar (Administration)
2.	Registrar (Administration)	Registrar(Establishment)

BY ORDER

REGISTRAR GENERAL

19963-73

Endst No.HHC/Admn.1(18)/78-XIV- Dated: July 23, 2015
Copy forwarded for information and necessary action to:-

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;
2. The Chief Secretary (Home) to the Government of H.P., Shimla-171002.
3. The Secretary(Law) to the Government of H.P., Shimla-171002.
4. The Joint Secretary (Home) to the Government of H.P. w.r.t. his Notification No.Home-B(B)1-5/2003 dated 17.01.2015. He is requested to make necessary amendment in this regard.
5. All the District/Additional & Sessions Judges in Himachal Pradesh.
6. The Accountant General(Audit), Himachal Pradesh, Shimla- 3
7. The Accountant General(A&E), Himachal Pradesh, Shimla-3
8. All the Additional Registrars/Deputy Registrars/Assistant Registrars/ Secretaries/ Court Masters;
9. All the Section Officers/Marriage Counsellor/ Public Relations Officer/ Protocol Officer. They are directed to circulate this Notification amongst all the Officers/ Officials working under their control for strict compliance.
10. Section Officer(Computer) is requested to upload the above Notification on the High Court Website today itself.
11. The Secretaries/Private Secretaries/ PAs to the Registrar General/ Registrar (Rules)/ Registrar (Vigilance)/Registrar (Judicial)/ Registrar (Inspection)/Registrar (Administration); / Asstt. Co-ordinator (Mediation).
(From Sl. No.1 and to 11, High Court of H.P., Shimla).


ADDITIONAL REGISTRAR (ADMN.)